

Rs. 25,000 each to seriously injured persons and Rs. 3000 each to other injured persons has been announced.

सार्वजनिक वितरण प्रणाली के माध्यम से सप्लाई की जाने वाली वस्तुओं के निर्गम मूल्य में संशोधन

\*430. श्री गोपाल सिंह जी : सोलंकी : क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सार्वजनिक वितरण प्रणाली के माध्यम से राज्यों को सप्लाई की जाने वाली वस्तुओं के निर्गम मूल्य में संशोधन किया गया है ;

(ख) यदि हां, तो इनके मूल्यों में वृद्धि करने के पश्चात् राज सहायता में कितनी वृद्धि की गई है ; और

(ग) क्या यह सच है कि राजसहायता में वृद्धि के बावजूद सार्वजनिक वितरण प्रणाली प्रभावी ढंग से कार्य नहीं कर पा रही है ?

नागरिक आपूर्ति और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री (श्री कमालुद्दीन अहमद) : (क) से (ग) राज्य सरकारों संघ राज्य क्षेत्र प्रशासनों को सार्वजनिक वितरण प्रणाली के जरिए वितरण हेतु उपलब्ध कराए जा रहे चावल, गेहूं, लेबी चीनी और आयातित खाद्य तेल के केन्द्रीय निर्गम मूल्यों में वर्ष 1991-92 के दौरान वृद्धि की गई थी। भिंट्टी के तेल के मूल्यों में कमी की गई थी।

भारत सरकार द्वारा राजसहायता इस कार्य के प्रचालन की कुल लागत और केन्द्रीय निर्गम मूल्य, जिन पर वे राज्य सरकारों को उपलब्ध कराए जाते हैं, के बीच अन्तर होने के कारण दी जाती है। आम तौर पर निर्गम मूल्यों में वृद्धि के प्रभाव के कारण अधि-प्राप्त मूल्यों में हुई वृद्धि आंशिक रूप से अथवा पूर्ण रूप से निष्प्रभावी हो जाती है जिससे राजसहायता के स्तर में कमी आती है।

सार्वजनिक वितरण प्रणाली को मजबूत तथा सुप्रवाही बनाना एक निरन्तर जारी रहने

वाली प्रक्रिया है। हालांकि इस प्रणाली में, बड़े पैमाने पर विविध कार्यकलापों के शामिल होने के कारण कई बार स्थानीय कमी हो सकती है, तथापि सार्वजनिक वितरण प्रणाली आम तौर पर एक समान मूल्यों पर मूलभूत आवश्यक वस्तुएं उपलब्ध तथा मुलभ कराने में महत्वपूर्ण भूमिका निभाती आ रही है ?। राज्य सरकारों द्वारा विभिन्न स्तरों पर अपने अधिकारियों के जरिए वस्तुओं की आपूर्ति और उपलब्धता की नियमित रूप से परीक्षा की जाती है। इसके अलावा, अधिकतर राज्य सरकारों ने इस प्रयोजन के लिए विभिन्न स्तरों पर सतर्कता सलाहकार समितियां गठित करने की सूचना दी है।

#### Posting of Air programme officers

\*431. SHRI JAGDISH PRASAD MATHUR:

SHRI KRISHAN LAL SHARMA:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether there are a number of A.I.R. Programme Officers like Programme Executives, Assistant Station Directors and Station Directors, who are in Delhi exceeding their normal period of posting of four years at one station;

(b) if so, what are the details thereof;

(c) what are the reasons for their overstay in Delhi; and

(d) whether the normal rule would be applied to them, as is done in case of AIR officers posted at stations other than Delhi?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) and (b) The details of Programme Executives, Assistant Station Directors and Station Directors who have completed four years of their posting at Delhi are as under:—

Station Directors	— 14
Assistant Station Directors	— 1

Programme Executives  
(including Producers, etc.) —24

(c) Reasons for over-stay of some of the officers at Delhi are exigencies of public service like specialised job requirements of various programme posts, experience and qualifications of the personnel in specialised disciplines, humanitarian problems of individual officers, request for posting of both the spouses at the same place etc.

(d) Instructions regarding transfer of the programme personnel after completion of the normal tenure at a particular station are uniformly applied both for officers posted in Delhi and at other stations with certain exceptions for the reasons mentioned in para (c) above.

**Framing of "Rules of the skies" by United Nations Organisations to check Satellite transmissions**

\*432. SHRI J. S. RAJU:  
DR. NARREDDY THULASI  
REDDY:

Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Government have asked the United Nations Organisation to frame 'Rules of the skies' to prevent the culture of different countries from being invaded by powerful satellite transmissions; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY, DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI P. R. KUMARAMANGALAM):  
(a) and (b) No specific proposal has been made by India in the United Nations. However, UN General Assembly has adopted a resolution in 1982 which stipulates that a State which intends to establish international direct broadcasting satellite service shall notify the proposed receiving States and shall promptly enter

into consultation with any of those States which so requests. This UN resolution is not backed up by its own details procedures and rules, but is to be governed by the relevant provisions of the International Telecommunication Convention and its Radio Regulations.

**Plans for revival of sick public sector units**

\*433. SHRI SUKOMAL SEN:  
SHRI GOPALSINH G.  
SOLANKI:

Will the PRIME MINISTER be pleased to state:

(a) whether Government propose to ask sick public sector units to submit viable plans for their revival;

(b) if so, the number of such units who have since submitted revival plans; and

(c) what action has been taken on the plans submitted?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF HEAVY INDUSTRY AND DEPARTMENT OF PUBLIC ENTERPRISES) (SHRI P. K. THUNGON): (a) to (c) Sick Public Sector Undertaking referable to Board of Industrial and Financial Reconstruction (BIFR) are required to submit their revival plans, if any, to BIFR for framing suitable package for their future course of action. The concerned administrative Ministry/Department may also either *suo-moto* or on the reference from the Public Sector Undertaking examine their revival plans. So far 33 sick public sector units have been referred to BIFR.

**Improvement of the coal field areas**

\*434. SHRI SUNIL BASU RAY: Will the Minister of COAL be pleased to state:

(a) whether Government have taken measures to improve the environment of the coal field areas; and

(b) if so, the details thereof?